

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.LOK/INQ/14-A/429/2013/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 30th December, 2022.

RECOMMENDATION

Sub: Departmental Inquiry against Smt./Shriyuths:

- (1) B.G.Devamurthy, First Division Assistant, Sub-Registrar's Office, Srinivasapura Taluk, Kolar District; and
- (2) Manjula, Sub-Registrar, Srinivasapura Taluk, Kolar District.

Ref: 1) Government Order No.ಕೂಇ 34 ಮುನೋನೇ(2)
2013, Bengaluru, dated: 05/10/2013.

2) Nomination Order No.LOK/INQ/14-A/429/
2013, Bengaluru, dated: 26/10/2013 of
Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 29/12/2022 of
Additional Registrar of Enquiries-7, Karnataka
Lokayukta, Bengaluru.

The Government by its order dated: 05/10/2013 initiated the disciplinary proceedings against (1) Shri B.G.Devamurthy, First Division Assistant, Sub-Registrar's Office, Srinivasapura Taluk, Kolar District; and (2) Smt. Manjula, Sub-Registrar,

CM
7/7/22

Srinivasapura Taluk, Kolar District (hereinafter referred to as Delinquent Government Official, for short as DGO Nos.1 and 2) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/429/2013, Bengaluru, dated: 26/10/2013 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 and 2. Subsequently, by Order No.UPLOK-2/DE/2016, Bengaluru, dated: 03/08/2016, the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGOs No.1 and 2. Again, by Order No.UPLOK-2/DE/2017, Bengaluru, dated: 04/07/2017, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGOs No.1 and 2 for the alleged charge of misconduct, said to have been committed by them.
3. The DGO No.1, Shri B.G.Devamurthy, (deceased), First Division Assistant, Sub-Registrar's Office, Srinivasapura Taluk, Kolar



District; and DGO No.2, Smt. Manjula, Sub-Registrar, Srinivasapura Taluk, Kolar District were tried for the following charges:

ANNEXURE-1
CHARGE

DGO No.1

That, you-Sri B.G. Devamurthy (hereinafter referred as DGO No.1) while working as FDA in the office of Sub-Registrar at Srinivasapura on 11/09/2012, demanded Rs. 5,000/- from the complainant Sri L. Sampangiramaiah to deliver the sale deeds registered on 06/09/2012.

You-DGO No.1, on 12/09/2012, received tainted amount of Rs. 5,000/- from the complainant in the office of Sub-Registrar at Srinivasapura and gave the said amount of Rs. 5,000/- in the hands of DGO No.2 and DGO No.2 gave the said amount to Sri Manjunath saying that she will collect the said amount in the evening.

DGO No.2

That, you Smt. Manjula -(herein after referred as DGO No.2) while working as Sub-Registrar, Srinivasapura Taluk, Kolar District on 06/09/2012 had received the sale deeds for registration through bond writer Sri Manjunatha relating to the properties of complainant L. Sampangiramaiah s/o Lakshmaiah R/o Venkatesh Nagar (Majara) in Yaldur Hobli of Srinivasapura Taluk in Kolar District and his brother, who had received Rs.16,000/- from complainant and his brother for completing registration formalities and thereby had allowed the bond writer Sri Manjunath to act as an agent/middlemen in regard to discharge of your official duties.

That you-DGO No.2 on 12/09/2012 in the office of Sub-Registrar at Srinivasapur, received tainted amount of Rs. 5,000/- from DGO No.1, who had collected the said tainted amount from the complainant and you handed over the said tainted amount of Rs. 5,000/- to Sri Manjunath saying that you would collect the said tainted amount from Sri Manjunath in the evening.

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The tainted amount of Rs. 5,000/- received by you DGO No.1 from the complainant and handed over to you DGO No.2 and handed over to Sri Manjunath on 12/09/2012 was recovered from you DGO No.1 and 2 and you failed to give any satisfactory explanation for possessing the said tainted amount of Rs. 5,000/-.

Thereby you DGO Nos.1 and 2 have committed an act which unbecoming of a Government Servant and thus you are guilty of misconduct under Sec. 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has '**Abated**' the charges leveled against **DGO No.1**, Shri B.G.Devamurthy, (deceased), First Division Assistant, Sub-Registrar's Office, Srinivasapura Taluk, Kolar District, in view of his death on 11/09/2013 and '**Not Proved**' the charges leveled against **DGO No.2**, Smt. Manjula, Sub-Registrar, Srinivasapura Taluk, Kolar District.
5. On perusal of the Inquiry Report, in order to prove the guilt of DGOs, the Disciplinary Authority has examined three witnesses i.e., PW-1 to PW-3 and Ex. P-1 to P-15 documents were got marked. DGO No.2 has examined herself as DW-1.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason



to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.

7. Having regard to the nature of charge '**Abated**' the charges leveled against **DGO No.1**, Shri B.G.Devamurthy, (deceased), First Division Assistant, Sub-Registrar's Office, Srinivasapura Taluk, Kolar District and '**Not Proved**' the charges leveled against **DGO No.2**, Smt. Manjula, Sub-Registrar, Srinivasapura Taluk, Kolar District and on consideration of the totality of circumstances:-

"It is hereby recommended to the Government for recording abatement proceedings against DGO No.1, Shri B.G.Devamurthy, (deceased), First Division Assistant, Sub-Registrar's Office, Srinivasapura Taluk, Kolar District, in view of his death on 11/09/2013.

"It is hereby recommended to the Government to exonerate DGO No.2, Smt. Manjula, Sub-Registrar, Srinivasapura Taluk, Kolar District of the charges leveled against her".



8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

 30/12/22

(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.